



भारतीय दूरसंचार विनियामक प्राधिकरण
TELECOM REGULATORY AUTHORITY OF INDIA
भारत सरकार / Government of India



No. R-13/1/(1)/2024-NSL-II

Date: 25th March 2025

To,

The Secretary,
Department of Telecommunications,
Ministry of Communications,
Sanchar Bhawan, 20, Ashoka Road, New Delhi – 110 001

Subject: Response to the back-reference dated 13th February, 2025 received from DoT on the TRAI's recommendations on 'Telecommunication Infrastructure Sharing, Spectrum Sharing, and Spectrum Leasing', dated 24th April, 2024 -reg.

Department of Telecommunications (DoT), through the back-reference No. 15/01/2024-LPC dated 13.02.2025, informed TRAI that as per Section 11(1) of the TRAI Act 1997 (as amended), such recommendations on 'Telecommunication Infrastructure Sharing, Spectrum Sharing, and Spectrum Leasing' dated 24.04.2024, where the Government has reached a *prima-facie* conclusion that these recommendations may not be accepted or need modification are being referred back to TRAI for its reconsideration.

2. In this regard, after examining the views of DoT on the TRAI's recommendations dated 24.04.2024, the Authority has finalized its response to the back reference, which is enclosed as **Annexure**.

3. In keeping with the practice, a copy of this letter, along with the response to the back reference, is being placed on the TRAI's website (www.trai.gov.in).

Enclosure: As above.


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